

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 08.01.2016
Court No. : 3
Item No. : 3

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 22922 OF 2014
WITH PRAYER FOR INTERIM RELIEF

UMA BUILDERS PVT. LTD.

...PETITIONER

VERSUS

LUCKNOW DEVELOPMENT AUTHORITY & ORS.

...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 19.08.2014 when the Court was pleased to pass the following order:

“Permission to file Special Leave Petition is granted.

Delay condoned.

Issue notice on the prayer for interim stay as well as on the Special Leave Petition, returnable on 12.09.2014.

Tag with SLP(C) No. 3205 of 2014.

It is directed that during the pendency of this Special Leave Petition, no third party interest shall be created with regard to the disputed area in the property in question.”

Accordingly, show cause notice was issued to all the ten respondents on 19.11.2014 through registered A.D. post. Dr. (Mrs.) Vipin Gupta & Mr. Rakesh Kumar Advocates have filed Vakalatnama and Memo of Appearance on behalf of Respondent No. 1, 6 & 7 and 4 & 5 respectively. Neither A.D. Cards nor unserved cover containing the notice has been received back in respect of Respondent Nos. 2, 3, & 8 to 10.

Service of show cause notice is not complete on Respondent Nos. 2, 3 & 8 to 10 so far.

As the Connected matter is on board henc this report.

The matter is listed before the Hon'ble Court with this Office report.

Dated this the 05th day of January, 2015.

ASSISTANT REGISTRAR

Copy to:

Mrs. Sudha Gupta, Advocate.

Mr. Rakesh Kumar, Advocate.

Dr.(Mrs) Vipin Gupta, Advocate.

ASSISTANT REGISTRAR